

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 17419/2018

(Arising out of impugned final judgment and order dated 07-09-2017 in CRLA No. 862/2005 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF U.P.

Petitioner(s)

VERSUS

VAIBHAV @ AMIT SAXENA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94084/2018-CONDONATION OF DELAY IN FILING and IA No.94088/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.94087/2018-EXEMPTION FROM FILING O.T. and IA No.94085/2018-CONDONATION OF DELAY IN REFILING)

Date : 20-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. P.N.Misra, Sr. Adv.
 Mr. Ashutosh Kr. Sharma, Adv.
 Mr. Kamendra Mishra, AOR
 Mr. Rajeev Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, list the matter after two weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER